

**AMU Law Society Review 2021**

Law Society

Faculty of Law,

Aligarh Muslim University, Aligarh

Call for Papers



**CALL FOR PAPERS**

**AMU LAW SOCIETY REVIEW 2021**

## **About the AMU Law Society Review:**

The AMU Law Society Review is the flagship journal of the Faculty of Law, Aligarh Muslim University, Aligarh (U.P.). It is an annual journal which provides an extensive platform to the academicians, practitioners, researchers and students to assimilate, exchange and extend their ideas to facilitate the debate on contemporary legal issues through their scholarly articles and research papers. The journal assumes an inter-disciplinary orientation and is wide enough to include national as well as international legal and policy-based issues within its sweep.

The Review has received enthusiastic responses over the past years, having continually aimed at raising the bar of academic research with insightful and pertinent contributions to the legal discourse. AMU Law Society Review 2021 invites chapters in the form of Research Papers, Case Comments/Legislative Comments, Articles & Essays, and Book/Film Reviews and other such submission for its flagship publication. (to be published in form of a book with ISBN number).

**Categories of Submission:**

* **Research Papers:** 4,000 to 5,000 words
* **Case Comments and Legislative Comments:** 3,000 to 3,500 words
* **Articles and Essays:** 1,500 to 2,500 words
* **Book Reviews/ Film Reviews:** 1,200 to 2,000 words

Word limits are exclusive of footnotes.

## **Important Dates:**

* Last Date for Submission of Abstract: **20th January 2021**
* Communication of Acceptance of Abstract: **27th January 2021**
* Last date for Final Submission of Full Paper: **6th March 2021**

## **Suggested Themes:**

* Family Laws and the Constitution
* The Uniform Civil Code: Problems and Prospects
* Right to Internet: Shutdowns, Free Speech and Suppression
* Extra-Judicial Encounters and the Rule of Law
* Multinational Corporations v. Regulators: Technology, Data and Privacy
* Humanitarian and Refugee Laws
* Prisoners’ Rights in International Jurisprudence
* Labour Laws and the Migrant Worker Crisis
* Legislative Analysis: Epidemic Act and Other Healthcare Laws
* Refugee Crisis with special reference to Syria, Iraq and Myanmar

**Note:** The themes suggested in the Brochure are indicative, the author(s) are free to select their own.

**Submission Guidelines:**

Submissions must be in electronic form sent via email to amulsreview2021@gmail.com.

Submissions of Abstract must be submitted to the above-mentioned email ID, with the subject line “*Abstract Submission for AMU Law Society Review 2021*.” and before 11:50 PM, 20th January 2021. **The word limit for the Abstract is 300 words.**

Submissions of Manuscript must be submitted to the above-mentioned email ID, with the subject line “*Manuscript Submission for AMU Law Society Review 2021*.” and before 11:50 PM, 06th March 2021.

The submission shall not contain the name of the author or institutional affiliation or any other identification mark (except in cover letter). Submission shall be sent in .doc or .docx format only. A separate cover letter in (.doc) or (.docx) format containing particulars of the author(s) and the submission is to be sent along with the submission.

A cover letter should include:

* Title of Submission
* Sub-theme Chosen (if any)
* Abstract
* Name of the Author and Co-Author(s)
* Designation
* Institutional Affiliation
* Contact Information and Address for Correspondence.

**Formatting Requirements:**

* Font of must be Times New Roman and sized 12 for the main text, and 10 for footnotes.
* Line Spacing must be 1.5 for main text and 1.0 for footnotes.
* Alignment must be justified.

**Citation Style:** We accept footnote citations exclusively. Citations must conform to standards laid in the Harvard Bluebook: A Uniform System of Citation (20th Edition).

**Co-authorship:** Co-Authorship of up to two authors is permitted.

**Plagiarism:** Plagiarism up to 10% is permissible. The author(s) shall also submit a Declaration of Originality with their submission.

**Exclusivity:** Submitted manuscripts should not be simultaneously considered by any other publication at the time of submission. The author(s) undertake to inform the AMU Law Society Review immediately in case the manuscript under consideration OR published manuscript is under consideration for publication elsewhere.

Submissions to the Review shall be evaluated by the Editorial Board. The mere submission shall not confer any claim for publication.

The copyright of the entry to the journal will rest with the Editorial Board once the entry has been selected and author(s) of the same have been notified.  The decision of the Editorial Board shall be final.

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